

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, (EXTRAORDINARY) PART II,
SECTION 3, SUB-SECTION (ii)]**

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 30 /2007-Customs (N.T.)

New Delhi, the 11th April 2007
21 Chaitra, 1929 Saka

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise (Adjudication), New Custom House, Indira Gandhi International Airport, New Delhi, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,

(i)	The Commissioner of Customs, ICD, Tughlakabad, New Delhi
(ii)	The Commissioner of Customs, Air Cargo, NCH, New Delhi
(iii)	The Commissioner of Customs (Import and General), NCH, New Delhi
(iv)	The Commissioner of Customs (Import), Mundra, Gujarat
(v)	The Commissioner of Customs, Kandla, Gujarat
(vi)	The Commissioner of Customs (Import), Sea Port, Chennai
(vii)	The Commissioner of Customs, Custom House, Cochin
(viii)	The Commissioner of Customs, NCH, Mangalore
(ix)	The Commissioner of Customs, Hyderabad
(x)	The Commissioner of Custom (Import), Custom House, Kolkata
(xi)	The Commissioner of Customs, Kakinada
(xii)	The Commissioner of Customs, Gandhi Dham and
(xiii)	The Commissioner of Customs, Mumbai,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to Davinder Singh Dawar alias Goldy 1559, Main Bazar Paharganj, New Delhi and others issued, vide, DRI F.No.23/35/2004-DZU, dated the 8th December 2006, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, B- 3 and 4, 6th Floor, Prayawaran Bhawan, CGO Complex, Lodhi Road, New Delhi.

[F.NO.437/ 07 /2007-Cus.IV]

Anupam Prakash,
Under Secretary to the Government of India